

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....486.....1990

Narendranath Mukherjee.....Applicant (s)

Versus

Uzra A. Andra Cohn.....Respondent (s)

Sr. No.	Date	Order with Signature
1	21.12.90	<p>Heard, Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p style="text-align: right;">A.M. Vice-Chairman</p>
2	9-4-91	<p><u>11.12.1991</u></p> <p>O.A. 486/90 is fixed to 11-7-91 for hearing. Counter must be filed by 1-7-91 failing which, counter filed thereafter shall not be considered.</p> <p>Misc. case is disposed of.</p> <p style="text-align: right;">A.M. Vice-Chairman</p>
3	11-7-91	<p>Heard Mr. O.N. Ghosh learned counsel for the applicant and Mr. A. Mohanty for the respondents.</p> <p>Mr. O.N. Ghosh files an application to withdraw the case. There is no prayer for any liberty to file</p>

Serial No. of Order	Date of Order	Order with Signature
		<p data-bbox="771 323 846 357">- 2 -</p> <p data-bbox="352 380 1235 496">a fresh application. The case is allowed to be withdrawn. Accordingly disposed of.</p> <p data-bbox="936 565 1130 681"> Member (J).</p>